

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2021

In the matter of:

Ashok Kumar Malik

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH: 29.08.2022

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Filed by:

(Delhi Pollution Control Committee)

Respondent

New Delhi:

Dated: 24.08.2022

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2021

In the matter of :

Ashok Kumar Malik

.....Petitioner

Vs

Govt. of NCT of Delhi

.....Respondent

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED
25.05.2022.**

1. That the present application was filed against the allotment of some space by DDA to Agrani Matri Mandir, Sector-13 Rohini situated in open space/park. Nearby temple is a permanent source of disturbance to the residents due to celebration of Durga Pooja. Use of Loudspeaker and DJs in full volume is also creating nuisance.
2. That DPCC has filed the action taken report before this Hon'ble Tribunal on 10.05.2022 in compliance with the order dated 24.01.2022.
3. That this Hon'ble Tribunal after considering the report of Joint Committee dated 10.05.2022 ordered to the Joint Committee to file another report after looking into all relevant aspects including the grievances of the applicant."
4. That the site was jointly inspected by the team of DPCC, DDA, Revenue Department, North DMC and Delhi Police officials was conducted on 08.08.2022. Copy of joint Inspection Report dated 08.08.2022 is annexed herewith as Annexure-5.

5. That during the inspection, it was observed that the said land is a vacant land, CS/OCF-8 of DDA and not a park as alleged by the applicant in the complaint. (Latitude: 28.7237 Longitude: 77.1329). Site condition shows that open land was not used since long as weeds/ bushes were available on site.
6. That during the inspection, DDA officials informed that as per the Master Plan the Agrani Matri Mandir is constructed in the area of 432 Sq. M. (area is religious) and the open/ vacant land of DDA adjoining the Mandir is of 2169 Sq. M. (CS/OCF-8). This open / vacant land is used for various functions for which booking is done online by DDA on specified conditions including following Noise Rules, 2000.
7. That at the time of joint inspection no function was being carried out and no encroachment was traced out at the open/ vacant land. However, DDA representative informed to the Committee that booking of the alleged function site for Durga Puja is from 01.09.2022 to 15.10.2022.
8. The issue of remedial action against illegal and unregulated use of parks for commercial purposes in Delhi was dealt by this Hon`ble Tribunal in OA 519/2019 entitled as "President, Budhela Welfare Association Versus Govt. of NCT of Delhi." The status of the case is as :

A. In the above mentioned matter, DPCC has filed guidelines issued on 02.12.2019 before this Hon`ble Tribunal which are as follows:

Solid Waste Management:

- The organizer of the marriage function shall make arrangement to dispose off solid waste as per "Solid Waste Management Rules, 2016" by providing separate bins for segregation of wet and dry solid waste, etc.
- The organizer shall ensure that the solid waste generated is handed over to the authorized agency.
- Single use plastic shall not be used.
- After the function is over, the area shall be cleaned & photographs



shall be submitted to land owning agencies by the organizers.

Water and Air Pollution:

- The effluent generated from the functions shall be collected properly and treated either through ETP or STP installed by Delhi Jal Board.
- Proper arrangement shall be made for channelization of emissions and only approved fuel shall be used.

Noise Pollution:

- DJ Set, if used should be operated within the premises till 10 PM only.
- No loudspeakers and bands shall be permitted beyond 10 PM.
- Maximum permissible Noise limit for outdoor usage of loudspeakers is 75dB(A).
- D.G. sets shall comply with the provisions of Noise Pollution control limits.
- Use of only green crackers shall be permitted upto 10 PM as per Hon'ble Supreme Court Guidelines.

General Conditions:-

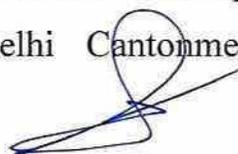
No parking shall be permitted outside the authorized parking space on roadside.

Organiser shall adopt good housekeeping practices so as to minimize the impact on environment.

In case of non-compliance, occupier / land owning agencies shall be liable for Environmental Damages Charges in addition to penal action under the provisions of Water Act 1974, Air Act 1981 and Environment (Protection) Act, 1986.

Monitoring:

Land owning agencies i.e. concerned Municipal Corporations, New Delhi Municipal Council, Delhi Cantonment Board and Delhi



Development Authority who has allotted the space for function shall report the violation to DPCC within 2 days of the function. In case of noncompliance of above, land owning agencies shall also be liable for EDC in addition to occupier of the site.

Concerned area in-charge of Consent Management Committee of DPCC shall also keep a watch and also make surprise inspection for adherence of the above guidelines.

Imposition of EDC:

In case of violation of any of the conditions as mentioned above or if the place where function was organized is not cleared by 12.00 Noon of next day environmental compensation shall be imposed as under:

Plot of upto 5 acre : 5 lakhs per day

Plots more than 5 acre but less than 10 acre : 10 lakhs per day

Plots more than 10 acre : 50 Lakhs per day”

B. Pr. Secretary Environment, Government of NCT of Delhi took a joint meeting with concerned land owning agencies for the parks in Delhi. Subsequent to meeting, additional ATR has been filed by the DPCC on 14.12.2019 before this Tribunal to the effect that existing policy of DDA and MCD needs amendment. DPCC has issued directions on 13.12.2019 for the purpose under Section 31A of the Air Act, 1981, Section 33A of the Water Act, 1974 and Section 5 of the Environment (Protection) Act, 1986 which is as follows:

(i) That, no park of DDA/MCD shall be used for holding any social, cultural, commercial and marriage or other functions.

(ii) That DDA and MCD shall amend their existing policies and designate the concerned Executive Engineer (Horticulture) for ensuring the proper management of solid waste. The concerned Executive Engineer will also be responsible to ensure that solid waste is disposed off as per the provisions of Solid Waste Management Rules, 2016 after a function is over.

(iii) That in order to ensure the proper management of solid waste, MCD shall provide a complete area-wise list of service providers

registered with MCD for collection of municipal solid waste alongwith their charges to DDA so that DDA may start levying extra charges upon the user in this regard. The charges shall be collected by DDA and paid to the service provider for collection of solid waste and its disposal.

(iv) That in case of any violation, penalty shall be imposed by the concerned Executive Engineer of DDA/MCD upon the violators and a report shall be submitted to DPCC alongwith photograph and details of penalty imposed etc. within 24 hrs of holding of functions.

(v) That ETP shall be installed at an open land which is being used for holding functions for treating the waste water generated due to cooking of food and dish washing etc. The concerned Executive Engineer of MCD and DDA shall ensure that no function takes place at these places unless the ETP has been installed.

(vi) That the concerned Executive Engineer of MCD and DDA will also be responsible for ensuring the proper treatment of waste water generated.

(vii) That, necessary arrangement shall be made by DDA & MCD to ensure that the treated waste water go to nearest sewage conveyance system.”

C. This Hon`ble Tribunal vide its orders dated 04.02.2021 confirmed the direction of DPCC and directed to implement it.

D. The then North Delhi Municipal Corporation filed Civil Appeal Diary No(s). 15182/2021 titled as “North Delhi Municipal Corporation Vs. President Budhela Welfare Association & Anr.” Challenging the order dated 04.02.2021 passed by the Hon`ble Green Tribunal. The South MCD also filed civil Appeal before the Hon`ble Supreme Court, bearing number CA D. No. 15754 of 2021.

E. Hon`ble Supreme Court of India taken up above the matters on 02.08.2021 and following order was passed:

“...Mr. Tushar Mehta, learned Solicitor General of India appearing



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on behalf of the appellants submits that the judgment and order under appeal has been passed without notice to the appellants North Delhi Municipal Corporation (CA D. No. 15182 of 2021) and the South Delhi Municipal Corporation (CA D. No. 15754 of 2021). Accordingly, there will be stay of operation of the judgment and order under appeal. It is made clear that the directions of the Court in M.C. Mehta vs. Union of India reported in (2009) 17 SCC 683 with regard to the use of parks shall strictly be adhered to, and in no circumstances, shall use of parks for the purposes as mentioned in the said judgment be permitted for more than 10 days in a month.

F. In view of the order passed by the Honb`le Supreme Court dated 02.08.2021 (Annexure-6) above, the directions of DPCC (passed in 2019) and order passed by the Green Tribunal was stayed on the Hon`ble Supreme Court. Thus the open land/ Ram Leela grounds can be used for holding Ram Leela as earlier subject to compliance of the Hon`ble Supreme Court orders in "M.C. Mehta vs Union of India" [(2009) 17 SCC 683].

9. That, DDA has provided status note regarding the site in dispute, which shows that presently no alternative location is available. Copy of the status note is annexed herewith as Annexure-7.
10. That DDA/ MCD/ Delhi Police Officials/ representatives were asked for taking necessary action regarding the noise pollution caused by the use of loudspeakers for coming Durga Puja.

That the above status report/ action taken report may please be taken on record.

(MOHD. ARIF)
SR. ENV. ENGINEER

JOINT INSPECTION REPORT

Reference No:- OA No. 392/2021 in the matter of "Ashok Kumar Malik Vs Govt. of NCT of Delhi."

A joint inspection of the area i.e. open space of DDA adjoining Agrani Matri Mandir, near Adarsh Kunj Society, Sec-13, Rohini was carried out today i.e. on 08.08.2022 by the officials of Delhi Police, Revenue department, DPCC, MCD and DDA. Observations/findings of inspection are as under:

- 1) The said land is a vacant land, CS/OCF-8 of DDA and is not a park as alleged by the petitioner in his complaint. (Latitude: 28.7237 Longitude: 77.1329).
- 2) During inspection, DDA official/representative told that as per master plan the Agrani Matri Mandir is constructed in area of 432 SQ M (area is religious) and the open/vacant land of DDA adjoining the mandir is of area 2169 SQ M (CS/OCF-8) and used for various functions for which booking is done online from DDA website by the applicants and the terms and conditions for booking this CS/OCF-8 are available on DDA website and the applicants have to follow the terms and conditions regarding booking the site.
- 3) At the time of joint inspection no Durga Puja/religious function found being carried out and no encroachment was traced out at the open/vacant land of DDA as alleged by the petitioner in his complaint. However as told by DDA representative the booking of the alleged function site for Durga Puja is from 01.09.2022 to 15.10.2022.
- 4) DDA/MCD/Delhi Police officials/representatives were asked for taking necessary action regarding the noise pollution caused by the use of loudspeakers as alleged by the petitioner for the coming Durga Puja event which is scheduled from 01.09.2022 to 15.10.2022 and also if possible to shift the event to some other location by DDA as requested by the petitioner.

Basant Kumar
08/08/2022
(Basant Kumar)
Inspector, (ATO)
KNK Marg, Delhi Police

Vikas
08/08/22
(Vikas)
Jr. Env. Engineer
DPCC

Kuldeep Singh
8/8/22
(Kuldeep Singh)
Tehsildar
Alipur-Sub division
Tehsildar (Alipur)
O/o District Magistrate (North)
D.M. Office Complex, G.T. Karnal Road
Alipur, Delhi-110036

Rajesh Gupta
08/08/22
(Rajesh Gupta)
SO, General Branch
SECTION OFFICER
General Branch Rohini Zone
North DMC

Amod Mishra
08/08/2022
(Amod Mishra)
Asst. Engineer
RMD-6, DDA

ITEM NO.18

Court 10 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 15182/2021

Annexure-6

(Arising out of impugned final judgment and order dated 04-02-2021 in OA No. 515/2019 passed by the National Green Tribunal)

NORTH DELHI MUNICIPAL CORPORATION

Petitioner(s)

VERSUS

PRESIDENT BUDHELA WELFARE ASSOCIATION & ANR.

Respondent(s)

(IA No.84281/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84279/2021-EXEMPTION FROM FILING O.T. and IA No.84278/2021-PERMISSION TO FILE APPEAL)

WITH

Diary No(s). 15754/2021 (XVII)

(IA No.84364/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.84361/2021-PERMISSION TO FILE APPEAL)

Date : 02-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIANFor Petitioner(s) Mr. Tushar Mehta, SGI
Mr. Sanjiv Sen, Sr. Adv.
Mr. Praveen Swarup, AOR
Ms. Payal Swarup, Adv.
Mr. Ameet Singh, Adv.
Ms. Pareena Swarup, Adv.
Mr. Raghvendra Shukla, Adv.
Mr. K.P. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to file the appeals is granted.

Signature Not Verified
Digitally signed by
SUNIL KUMAR
Date: 2024.08.03
10:10:48 IST
Reason:

Appeals are admitted.

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Issue notice to the respondents.

Mr. Tushar Mehta, learned Solicitor General of India appearing on behalf of the appellants submits that the judgment and order under appeal has been passed without notice to the appellants- North Delhi Municipal Corporation (CA D. No. 15182 of 2021) and the South Delhi Municipal Corporation (CA D. No. 15754 of 2021). Accordingly, there will be stay of operation of the judgment and order under appeal. It is made clear that the directions of the Court in M.C. Mehta vs. Union of India reported in (2009) 17 SCC 683 with regard to the use of parks shall strictly be adhered to, and in no circumstances, shall use of parks for the purposes as mentioned in the said judgment be permitted for more than 10 days in a month.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)



CMC5 DPCC <dpcc.cmc5@gmail.com>

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ATR function site NGT 22-Aug-2022.pdf

1 message

Annexure - 7

Executive Engineer RMD-6 DDA <eermd6dda@gmail.com>
To: dpcc.cmc5@gmail.com, mishraamod96@gmail.com

Mon, Aug 22, 2022 at 5:53 PM

PFA

5 attachments

-  **Joint Inspection Report DPCC 08Aug 2022.pdf**
164K
-  **ATR function site NGT 22-Aug-2022.pdf**
439K
-  **terms_and_fire_safety.pdf**
215K
-  **PROPOSED%20LAYOUT%20PLAN%20OF%20CS%20OCF%208%20SECTOR%2013.jpeg.pdf**
3179K
-  **ATR.docx**
16K

(11)

Action Taking Report

Ref. No. OA No. 392/2021 in the matter of Ashok Kumar Malik V/s Govt. of NCT of Delhi.

Ref. No. 1. DPCC/CMC-V/NGT-OA-392/2021/2661-63 Dated-08-06-2022

2. DPCC/CMC-V/NGT-OA-392/2021/2951-60 Dated-22-06-2022

With reference of above cited subject and reference it is submitted that-

1. The layout plan of the said vacant DDA land was approved by Commr. (Planning) dated 06/09/2001 at page-2 in file No. PP(R)/1003-13/2001/ PT named as 'PROPOSED layout plan of CS/OCF-8 Sector-13'.
2. In the layout plan one land parcel measuring to area 432.00 sqm is marked as religious and another land parcel is marked as C.S. measuring 2169.00 sqm.
3. The religious land parcel is already allotted and Argrani Matri Mandir has already been constructed.
4. The land emmarked as C.S is a open space booking function site code RZ-104 adjoining Adarsh Kunj society. The booking of the said function site is available online on DDA website after accepting the T&C (copy enclosed).
5. Presently this functions site is booked for the durga Puja event which is scheduled from 01/09/2022 to 15/10/2022.
6. A joint inspection in this regards was held on with the Officials of Delhi Police, Revenue department, DPCC, MCD and DDA in the presence of AE-II/RMD-6/DDA on dated 08/08/2022 (copy enclosed) and it was requested to shift the event to some other location by DDA if possible. In this regard it is stated that the said function site is an approved function site by the Commr. (planning) DDA & presently no alternative location is available.

AE-II/RMD-6
22/08/2022

EE/RMD-6/DDA
22/08/22

DELHI DEVELOPMENT AUTHORITY
ROHINI PROJECT PLANNING & DESIGN



AREA STATEMENT

TOTAL AREA	2872.5 SQ.M.
C.S.	2169.0
RELIGIOUS	432.0
VEGETABLE BOOTH	54.6
TOT. LOT	16.9

THIS PLAN IS PREPARED ON THE BASIS OF SURVEY SUPPLIED BY
 * ADISI DT. 14.2.07
 * THE PLAN IS APPROVED BY COMDRA (P.U.) DT. 14.2.2001 (A/P. 2)
 * THIS PLAN HAS BEEN APPROVED BY THE ORIGINAL L.P.P. ON 21.12.05
 * INCORPORATING ACT. PLAN



PROPOSED LAYOUT PLAN OF
CS/OCF-8 SECTOR - XIII

SCALE	1:200
DATE	21.12.05
DESIGNER/ASST.	SK
APPROV.	
SECTION OFFICER (P.U.)	
DIRECTOR (P.U.)	

ROHINI
 PROJECT OFFICE NEW DELHI 110045
 D.D. NO.



GROUP HOUSING

PARK

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**TERMS & CONDITIONS FOR TEMPORARY ALLOTMENT OF LAND FOR
MARRIAGE/RELIGIOUS /SOCIAL FUNCTION**

1. DDA books the site to the applicant for a specific purpose and has no dealing with the Tentwala whatsoever and the onus of giving the vacant possession of the site to DDA after the function lies on the applicant. In case this is violated, the applicant is liable to face appropriate strict action as in case of non-vacation it may lead to inconvenience to subsequent applicant.
2. The general public is requested not to erect any structure on the booking site which may not be dismantled within the period of booking otherwise they may be penalized along with the cost of removal of structure
3. In case of confirmation of booking , CHECK IN time will be 12:00 Noon of the date of commencement of booking and CHECK OUT time will be 12:00 Noon on the next day of the last booking date.
4. The general public is requested that said booking for temporary use permitted may not be misused for any other purpose. If any misuse is found at site, the land shall be vacated with force without any notice in this regard and DDA shall not be responsible for any damages or loss on this account. In such eventuality, your security deposit shall stand forfeited.
5. The said land may also be evicted at your risk and cost if more land is encroached than the permitted above or more then the permitted days as above. Under such circumstances DDA shall not be responsible for any damages or losses to your moveable properties. Your security deposit may also be forfeited under such circumstances.
6. The proxy booking is not allowed. in case it is found by the field staff of DDA that temporary booking has been obtained by you misrepresenting the facts, and/or practicing any fraud and or through impersonation, the permission so granted shall automatically stand cancelled and you will be liable for eviction forcibly, besides criminal proceedings and forfeiture of your security deposit, DDA shall not be liable for any damage and/or losses sustainable to you during such forcible eviction.
7. It must be ensured that no DDA's property such as boundary wall, grill fencing, gates, roads & trees etc. is damaged. In case of any damage in this

regard your security may stand forfeited besides recovery of the value damage.

- 8. You will have to ensure the fire safety norms prescribed by the Chief Fire Officer, GNCTD. DDA shall have no responsibility of any fire accident or otherwise due to your slackness, carelessness or sheer negligence(Copy enclosed).
- 9. No parking vehicle inside the DDA's vacant land is allowed.
- 10. You will have to make your own arrangement for water, electricity etc.
- 11. Use of Loud speakers, Djs. Musical instruments and Band etc. is subject to various, Acts/Laws in force and you will have to get permission where it required from the authority concerned.
- 12. In case the booking is cancelled due to any reason by you and the intimation or this cancellation is made before one month from the date of function you shall be entitled for 90% refund and 50% refund if intimation is made before 15 days from the date of function. No refund shall be allowed if the intimation is within the 15 days from the date of function. Such refund shall be allowed only on properly diaries request and these orders shall be applicable with prospective effect.
- 13. **Booking as permitted above is non-transferable.** In case of unauthorized transfer of booking is detected by the field staff all DDA both the parties i.e. unauthorized transfer and/transferee shall be liable for penal actions besides eviction and forfeiture of security deposit.
- 14. DDA reserves the right to cancel the said permission without any notice in case of violation of the said terms and conditions.
- 15. DDA also reserves the right to withdraw permission under forced circumstances without any liability or claim of damages and losses from your side.

I accept the above stated terms & conditions.

Signature-----

Name-----

Address-----

Phone no.-----

FIRE SAFETY MEASURES FOR TEMPORARY STRUCTURES AND
PANDALS / SHAHMIANAS

1. No part of the pandal shall be more than 45 m. away from motor able road.
2. No pandal/temporary sttucture should be erected beneath any live electrical line. The gap between the live wire and the shamiana should not be in any case less than 6 ft.
3. No temporary/structure/shamiana should be erected near a furnace, railway lines, electrical sub-station, chimney or like hazard unless a safety distance of 16 meters is maintained.
4. There shall be a clear opening of not less than 5 m.and archway (if any) shall not be of height less than 5 m. and more than 8 m.
5. The main structure shall be erected with at least 4" diameter wooden post (preferably of Sal, solid wood casuarinas or bamboo or metal pipes) and rest of the structures may of lighter polls and trusses, tied properly.
6. No nylon rope should be used anywhere in the pandal. Only rope made of coconut fiber or manila ropes should be used for the construction of the shamianas.
7. The height of the ceiling of the structure of pandal from the ground shall not, in any case, be less than three meters.
8. Every pole in the pandal should be tied to a rope and fixed firmly either in the ground or to any firm object to prevent any mishap on account of high velocity of wind.
9. All sides of the temporary structure of the pandal should be left open. If this is not possible for certain reasons, in that case, the lower portion of the side walls shall not be secured so that in case of emergency the same could be used for evacuation.
10. In case of marriage pandals 60 % of the pandal shall be without roof & 40 % with roof in summer. In winter 50 % will be open & 50 % covered.
11. Decorative papers, synthetic materials/plywood etc. of any kind should not be used anywhere in the pandal.

12. There should be a clear space of 4.5 mtrs. on all sides between the structure and the adjacent building or other structures. In cases, where these pandals are erected in the small lawn which are part of residential premises, the entire frontage should be kept open. If the depth of the pandal is more than 10 meters. Shall be provided on opposite side.
13. The line of travel from any seat to the nearest exit on the sitting area shall not be greater than 15 meters.
14. A minimum of two exits separately located, and remote from each other should be provided for any type of temporary structure. Each of these exit should be of minimum 3 mtrs. width.
15. In case of pandals being used for political gatherings, religious functions, annual school functions etc. wherever barricading is provided/installed inside the pandal, the same should not create any hinderance in orderly evacuation/ movement of public in case of emergency.
16. All exit points should be clearly indicated with the sign "EXIT" lights should be adequately illuminated or the exit board should be painted with fluorescent paint.
17. The electric wires used for the electrification in the shahmiana should be in good conditions and in any case no open wire should be used for the electrification.
18. No part of the electrical circuit in the structure of pandal shall be within 15 cms of any decorative material from the roof.
19. In case gas/ portable lights instead of electricity are used in the structure of pandal such lights shall not be hung from the ceiling of the main structure or pandal but all be placed on separate stands securely fixed.
20. Wherever the metal frame structure is used for erection of shamiana, the frame work shall be earthed properly to avoid electrocution due to short circuiting.
21. All the electrical wiring in the structure of pandal shall be in PVC sheathed conductor or vulcanized rubber cables of tough rubber and all joints shall be made with porcelain insulated connector. Twisted and tapped joints shall not be permitted. The copper wiring of adequate rating shall only be used for internal wiring.

As far as possible electrical wiring of different material such as copper & aluminum shall not be used as the joint tied to become loose after some time and cause sparking.

- 22. MCRs and ELCRs shall be used in the electrical circuit.
- 23. Halogen lamps should not be used anywhere inside the pandal.
- 24. One bag of dry loose sand shall be kept near the electric main switch board.
- 25. Electric wiring shall not be laid below the carpets. Proper metal conduits/ channels should be used for this purpose.
- 26. Sufficient Nos. of battery operated emergency lights shall be provided in the escape routes.
- 27. No fire works or open flames of any kind shall be permitted in the temporary structure or in the immediate vicinity.
- 28. The kitchen area should be totally segregated minimum 10 m from the main pandal.
- 29. Water supply shall not be less than 0.75/sq.mt of covered area in pandal subject to minimum two 200 ltrs drums of water which should be evenly distributed, each drum will be provided with 2 buckets.
- 30. It should be the responsibility of the licensed electrical contractor to provide for two fire extinguishers of CO2 having capacity of 4.5 kg. (One it electrical distribution board and other at kitchen).
- 31. Storage of any kind of fuel should be banned inside the pandal and no easily combustible material like wooden shawings, straw, flammable and explosive chemical should be stored inside the temporary structure.

I ensure to follow the above fire safety measures.

Signature-----

Name-----

Address-----

Phone no.-----